201 Caning Attention to a

Hon. Health Minister has stated that he will be before the House tomorrow again and as there is quite a heavy business before the House today, including eight more speakers on the Calling Attention and then another statement, I think we reserve the clarifications for tomorrow.

SHRI SUKOMAL SEN (West Bengal) : Are the discussions still going on?

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): Yes, yes, the discussions are still going on and he has given a definite date for tomorrow.

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): The discussions are still going on. Let us put off the clarifications for tomorrow. (Interruptions). Eight more speakers have to speak on the present subject and we have another statement thereafter. It is for you to decide. (Interruptions). He will com before the House with new facts and there will be clarifications thereafter.

SHRI V. GOPALSAMY (Tamil Nadu): According to the established practice of this House, whenever a statement is made, the Members have to seek clarifications.

THE VICE-CHAIRMAN (SHRI PA-WAN KUMAR BANSAL): It is precisely because of that I got up to waive that.

SHRI NIRMAL CHATTERJEE: What will prevent him tomorrow to say that the negotiations are-at a delicate stage and I will come yet again tomorrow for clarifications? (Interruptions).

THE VICE-CHAIRMAN (SHRI PA WAN KUMAR BANSAL): No, the clarifications will be tomorrow.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Will the Chair give an assurance that the clarifica-fions can be asked tomorrow?

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Yes, yes.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Agitation launched by the Gorkha National

Liberation front for a separate Gorklw-land—contd

PROF. C. LAKSHMANNA: I was saying that the West Bengal Government rightly finds no parameters within which it can discuss. But the Prime Minister strangely says, if the West Bengal Government considers it as anti-national, let them do something. What does it mean? What does it mean, I do not understand. The West Bengal Government had sufficiently tried to prove that the various pronouncements made by Subhash Ghisingh and the actions taken by him tended to be antinational. Once it is anti-national, it is not for West Bengal or for Tamil Nadu Government or Assam Government, it is for the entire country to act against it. I would like to ask as to why should tha Government of India not

SHRI H. HANUMANTHAPPA (Karnataka): If somebody commits a crime a Andhra Pradesh, how will the Centre act (*Interruptions*).

PROF. C. LAKSHMANNA: Do you speak with the permission of the Chair? Let me continue. Therefore, Sir, there is-no point in saying—be it the Prime Minister or anybody—that the West Bengal Government should act on it. J demand that the Government of India, much more so the Prime Minister, should act on it.

Sir, we have been saying that wherever there is violence, wherever there is tendency or a threat against national integrity and national honour, and so on, people should act. If people of West Bengal, even in Darjeeling District, act against such forces, immediate you condemn them as CPI(M) workers indulging in violence along with the GNLF people. What is this logic? Are we clear in our mind when we say that whenever there is any fissiparous tendency or threat to national integration, people as a whole

[Pref. C. Lakshmanna]

should come forward? If that is the case, we have no right to equate what has been done by the GNLF and what was done, perhaps, by those whom you call CPI (M), the people of Darjeeling District who have stood against these forces. Therefore, I would request he Home Minister to cooly think about it and come forward with concrete suggestions and a concrete plan of action by which this vexing problem can be solved; otherwise, if your Government or the party tries to make political capital out of it, I think hey will be the ones who will have to suffer the most, and for that, unfortunately, the country has to pay a price and we will not allow the country to pay any price for the fault of anybody, however big he may be.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Shri Nagen Saikia, not here. Shri Aladi Aruna.

SHRI ALADI ARUNA alias V. AR-UNACHALAM: Sir, Gorkhaland movement under the leadership of Mr. Subhash i Ghisingh has caused great concern to the Government, both at the Centre and the State. Open heartless massacre, killing and arson have become the order of the day in Darjeeling District, Kalimpong and Kurseong area. The clashes between the volunteers of CPI(M) and GNLF have become unchecked and uncontrolled.

The basic issues of the problem are:

- (1) How the Gorkhaland movement, once totally failed to inspire the public, has emerged a big force recently challenging the integrity of West Bengal;
- (2) What are the genuine grievances of the Indian Nepalese?
 - (3) What has been done so far by the Centre and the State to redress their grievances;
- (4) What are the major demands of the Gorkha National Liberation Front; and
 - (5) Whether the movement isantinational and divisive.

Most of the participants so fardealt with these issues elaborately withthe

Matter of urgent 264 Public Importance

best of their ability and I would like to add something more from an objective point of view

(The Vice-Chairman (Shri G. Swaminathan) in the Chair)

I am not unjust to say that some of the grievances of Indian Nepalese are genuine. As per Indo-Nepal Treaty of 1950, Nepalese from Nepal have privileges in the matter of property, trade, employment, movement, etc., except freedom of franchise. These privileges have caused concern greately to Indian Nepalese due to absence of an agency to regulate the privileges in a proper manner. Under the guise of expelling the Nepalese of Nepal. Indian Nepalis were deported in trucks and were left by the Government of Meghalaya at the Assam border Khanapura. It was strongly opposed by the Government of Assam. The then Government of Assam and the Government of Meghalaya joined together in pushing out the Indian Nepalis at the Assam-Bengal border causing grave trouble to the Government of West Bengal. During the year 1980-85, the Government of Meghalaya expelled 6.481 Indian Nepalis. In January. 1986 along, it is reported that 10,000 Indian Nepalis were expelled by the Government of Meghalaya. They have been treated like illegal immigrants of Bangladesh. It is true that the Nepalis elsewhere in the North-West have the problem of political identity. The expulsion of Nepalis from Meghalaya and Assam engendered outburst of violence in Darjeeling and other areas.

To remove the impediments emerging out of this confusion and conflict, the system of restricted area permits was introduced in 1976, but the scheme was not honestly and sincerely implemented by the Government. Consequently, Nepalis were subject to harassment by the police. They have been deprived of their property, privileges and employment. It has been accepted, it has been confirmed, by the Governor of Punjab, Shri S. S. Ray, that 'Our hili sisters and brothers had genuin, grievances. If these had been sincerely looked into, a sea-change in the hill situation could have been brought about. 'Some of my friends may disagree with this statement of Mr. S. S. Ray. But this has also been confirmed by a non-political person

of Darjeeling area; Mr. John Ghose, the anglican Bishop of Darjeeling District has expressed the same view. He says "I would say, there are genuine grievances. Nepali people have been exploited in North Bengal. They have no job opportunity in the area. Economically and educationally, it is backward".

Therefore, I would like to know, what has been done to remove (heir grievances? Why is the Government not serious in implementing the scheme of restricted area permits, which is mostly responsible for this state of affairs? The major demands of

the GNLF are: (1) a separate State of Gorkhaland (2) Inclusion of Nepali language in the Eighth Schedule of the Cons-

titution and (3) Abrogation of article 7" of the Indo-Nepal Treaty of 1950. Sir, this problem has been a burning one for a long time. The demand for Gorkhaland was voiced in 1907. A memorandum was submitted to the British Government in 1907 to set up a separate administrative unit. The All-India Gorkha League put forward the same demand in the year 1943, In the year 1953, three alternatives were suggested in the memorandum submitted to Pandit Nehru. (1) The district should be administered directly by the Centre as a separate unit (2) A separate province be set up comprising the District of Darjeeling and neighbouring areas (3) The District of Darjeeling with a section of Jalpaiguri be included in Assam.

Sir, if you go into the history of the Gorkhaland movement, you will see that there has been consistency in one thing, that the Gorkhaland movement has always been against West Bengal.

THE VICE-CHAIRMAN (SHRI SWAMINATHAN): I would like to remind the hon. Member that he has taken more time. He should conclude within a minute or two, please.

ALADI ARUNA ARUNACHALAM: The Government of West Bengal got annoyed and irrigated. They passed a unanimous Resolution condemning this movement in strong words as anti-national, divisive, anti-State and anti-people. But my pertinent question is, who were responsible for the dissemination of the idea of a separate State for the

Gorkhas? Sir. this is the most important issue. If I am to say, it is none other than the undivided Communist Party of India. (Interruptions'). The Communist Party of India supported this movement, encouraged this movement. (Interruptions).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Allow the Member to speak. Whatever you wanted to say you have already said. He has got his own right to say. (Interruptions).

SHRI ALADI ARUNA alias ARUNACHALAM: I am speaking on facts, on historical facts. The Commun-j ist Party of India supported this movement and encouraged their causes in 1947. Comrade Ratanlal Brahmin and Ganesh Subba, the important leaders of Darjeeling district, have helped this movement. With the permission of the Chair, I would like to quote.: In the opinion of the CommiPist Party of India the district Darjeeling belongs to Gorkhas and it is their homeland.

SHRI GURUDAS DAS GUPTA: Wherefrom are you quoting? Sir, on a point of order. (Interruptions).

THE VICE-CHAIRMAN (SHRI SWAMINATHAN): The hon. Member is on a point of order.

SHRI GURUDAS DAS GUPTA: My point of order is, when the hon. Membar refers to some quotation, the Members have the right to know the source. Otherwise, I can attribute that it is his owl concoction.

SHRI ALADI ARUNA alias ARUNACHALAM: This is an authenticated document. It is from the 'Deccan Herald' dated 17th August, 1986 published from Bangalore.

SHRI GURUDAS DAS GUPTA: How can the 'Deccan Herald' speak for the Communist Party?

SHRI ALADI ARUNA alias V. ARUNACHALAM: I can give one more piece of evidence. It has been clearly stated in the Week' dated November 9-15, 1986, and I quote:

"One thing has guided our decision to launch the campaign for a free Gorkhasthan in a free India, rejecting all other

[Shri Aladi Aruna *alias* V. Arunaehalara] plans of other parties, including yours.; the recognition of the fact.

This is the letter written by the Communist Party of India to the All-India Gorkha League, which was clamouring to merge Darjeeling in Assam. This is the May 9, 1947, letter.

SHRI GURU DAS DAS GUPTA Is is an absolute concoction.

SHRI ALADI ARUNA alias V. ARUNACHALAM: All right, I take the challenge. I am prepared to prove it. Are you prepared to acept the chalenge? Of course, your bosses have now changed their views, but. . . (Interruptions).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I would request the hon. Member to sit down. Mr. Aladi Aruna, you please proceed.

SHRI DIPEN GHOSH: He also wanted a separate Tamil Nadu... (*Interruptions*).

SHRI ALADI ARUNA alias V. ARUNACHALAM: Sir, I am very frank in my views. Under the leadership of Dr. Anna we asked for secession but in 1963 we gave it up. I honestly admit it but you are coward to admit any change in your views. You are not prepared to accept anything. That is why I am disclosing ...

SHRI GURUDAS DAS GUPTA: It is absolutely false. I demand that it may *he* sent to the Privileges Committee.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: I am prepared to accept it. Let them decide it.

SHRI GURUDAS DAS GUPTA; I am on a point of order. Then hon. Member is quoting from concocted stories and records. It fa not only false but malicious in concoction. Therefore, I request the hon. Chair to send it to the Privileges Committee.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): If it is a question of privilege, yon can give a separate notice. Please hear me____You please hear me. The hon. Member has got every right to quote and the Member has got every right to ask for the source. And he has reterded the source.

SHRI GURUDAS DAS GUPTA- But the hon. Member has no right to misquote.

THE VICE-CHAIRMAN (SHRI G SWAMINATHAN): That is your version.' Suppose he has given a false quotation, tomorrow you can take it up separately. But you cannot interrupt like this. When you speak you can say whatever you like. And I would request the hon. Member to conclude.

SHRI **ALADI ARUNA** alias V. ARUNACHALAM: The political party which at that time was advocating the idea i of a separate State for Gorkhas has come forward now to change the policy. I welcome that. That is a separate thing. But at the same time it is dubbing the movement as anti-national. want to remind them that the leader of Gorkhaland movement has repeatedly stressed "we want a separate State within the Union". Mind you, within the Union. Then he has put. it in a nut shell: "we want a separate State within India, but outside of West Bengal". So it is a fight not against India but against the West Bengal Government. That is the reason why they have got irritated; nothing more than that.

SHRI NIRMAL CHATTERJEE: Does it not remind you of similar incident in the case of Punjab, how it started and how it developed?

SHRI ALADI ARUNA *alias V.* ARUNACHALAM: You ask those people. I am not always for regionalism. (*Interruptions*).

Now the hon. Prime Minister has declared that Gorkhaland movement is not antinational. It is based on the policy of Pt. Nehru of unity in diversity. It is a political wisdom. I appreciate and support his statement. I am proud of his assertion. At the same time he has definitely refused any further division of West Bengal. He has clearly stated that. And he has raised his voice against violence. Despite all these things you are criticising the Prime Minister. Your criticism is unwise, unwarranted and politically motivated.

Sir, I would like to ask the hon. Minister two questions. Is it not possible to modify Article 7 of the Indo-Nepal Treaty of 1950, though it is not necesary to remove the Article as a whole. Number two, while a dead language like Sanskrit is included in the Eighth Schedule... (Interruptions) ... Yes, it is a dead language and that has been accepted by men of letter. When a dead language like Sanskrit has been included in the Eighth Schedule of the Constitution, what prevents you to include the Nepali language in the Eighth Schedule, which is spoken by more than 6 million people. Why can't it be included in the Schedule?

SHRI DIPEN GHOSH: Not 6 million, but 6 lakh.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: I do not know the figure. I thank you for that.. These are the questions for his clarification.

श्री श्रक्तिनी कुमार (बिहार): मानतीय उपतमाध्यल महोदय, श्राज हम लीग
एक बहुत ही संत्रेदनशील प्रदेश के ऊपर
चर्चा कर रह हैं जितके सम्बन्ध में मानतीय
गृह मंत्री और प्रधान मंत्रों ने व च में बील
कर सदन के सामने स्थिति स्पष्ट करने का
प्रयास किया है। यह हम सबके ध्यान में हैं
कि हमारा संघात्मक जासन है, भिन्नभिन्न राजनीतिक दल है, केन्द्र और प्रांतों में
श्रतग-श्रतम राजनीतिक दल सत्ता में हो
सकते हैं। उनमें आपस में जालमेल कैसा
होता चाहिये, यह प्रश्न उठ गया है।
श्राज प्रधान मंत्र ने अपने स्टेटमेंट में कहा—

"a feeling of neglect, a feeling of being Heft में हिसा को अवृत्ति बढ़ती चला जा रही है। out of socio-economic development process"

यह गोरखगलैंड के रिप्रजेंटेशन में हैं। मानतीय उसताध्यक्ष महीदय, मैं आप से
निवेदन करना चाहुंगा कि आज देश के कुछ
मागों को छोड़ दिया जाय जहां समृद्धि
बहुत अधिक है, बाको मारे देश में यह
भावता है कि पिछने 37 सालों में जितनो
प्रगति होती चाहिये वह नहीं हुई गांवों
को हालत बिगड़ रही हैं। जिस प्रदेश से
मैं आता हूं बिहार और छोटा नागपुर, वहां
आग किसी सड़क पर चले जाइये, ऐसी
महिलाएं मिनेंगा जो लंगोटी लगाए हुए हैं,
दस ध्वा मात्र की साड़ा पहने हुए हैं। एक
फोलिंग है कि यह हमारे देश की जो शासन
उपदस्था है पिछले 37 सान तक और जो
केन्द्र में सासन रहा है या अधिकांश शांवों में

जो शासन रहा है उसके कारण यह फोलिंग आफ नैगलेक्ट लोगों में है और यह फीलिंग आफ नेगलेक्ट स्मय-समय पर चिंगारी बन कर उठती है और जब लोगों में कुछ एकता आ जाती है तो वह भड़क उठता है। इसके उदाहरण हम देखते चले आ रहे हैं। हमारे गृह मंत्री ने कहा है कि:

...adopt peaceful and democ/atic methods for,the redressal of the genuine grievances of the people."

मै माननीय गृह मंद्रा ज। से जानना चाहुंना कि क्या देश में 37 सालों में इस प्रकार की परम्परा का निर्माण हमा है कि जब तक किसो की मार्गे शांतिपूर्ण रहे। हो उन को प्रांतीय या केन्द्रीय सरकार ने माना हो । श्रांध्र का निर्माण तब हुन्ना था जब रामल का देहात हो गया था और सैकड़ों लोग मारे जा चकेथे। जिस बात को कांग्रेस मानतः यो कि भाषावार प्रांत बनेंगे उसके लिये भा वहां के लोगों को इतना बलिदान देना पड़ा। तो हमारा सारा इतिहास यह बताता है कि केवल वोलने का कोई अर्थ नहीं होता या शांतिपूर्ण स्रांदोलन से कछ नहीं होता । जब तब आंदोलन अशांत नहीं होता तब तक केन्द्र सरकार की परम्परा नहीं है कि वह कोई बात सुने। इसकों लेकरही आंदोलनों

🖟 मैं ब्राप के सामने पिछले 3, 4 सास्रों का उदाहरण रखना चाहता हं। अकार्ला दल का भ्रानन्दपुर साहब का रेजोल्युशन था। जब वह शासन में थे तो उसका बात कहीं नहीं थो बाद में उसके लिये आश्वासन हुआ। उन्होंने आंदोलन किया और फिर बात चात हुई। पिछले चुनाव में प्रधान मंत्री, कांग्रेस अध्यक्ष ने यह ईश्यू बनाया कि बि-रोधः दलों ने ग्रानन्दपुर साहब का रेजो-ल्यूशन पास कराया और फिर हिसा पर हिसा भडकती गयी और जब वह चरमसीमा पर पहुंच गयी तो उसी चानन्दपुर साहब रेजो-ल्यशन पर समझौता किया गया । मिजोरम के लोग लालडेंगा साहब कहते रहे थे कि हम भारतीय नागरिक नहीं हैं। हम भारत से थलग जायेंगे। उनके साथ भी सारा सम-झौता किया गया। (**ब्यवधान**) स्नानन्द-पर साहब रेजोल्यशन के आधार पर आप ने सरकारिया कमीशन को काम दिया है। उसी आधार पर समझौता हुआ है।

श्री बुटा सिंह: ग्राप ने समझौता पढ़ा 書?

श्री अश्वनी कुमार: मैं ने सारा सम-झीत। पंढा है।

श्री वृद्धा सिंह: ग्राप उस को दुबारा

श्री अश्विनी कुमार: मैं उसकी दुवारा पढ़ ल्ंगा। ग्राप ने ग्राग्रह किया है तो मैं उसको जरूर पढ लुंगा। इस में कोई दोष नहीं है।

श्री बुटा सिंह: उसमें यह नहीं है।

श्री अश्वनी कमार: यह भी सच है कि किसं पोलिटिकल पार्टी ने ग्राप का समर्थन नहीं किया सिवाय अकाली दल के

श्री बटा सिंह: सच तो यह है कि जब ग्राप उनके साथ थे तब भ्रानन्दपुर साहब रेजोल्यूशन पास हुआ था ।

श्री अश्विनी कुमार : जब तक वे हमारे साथ थे तब तक वे बोले नहीं। जब उनको धाप ने हम से तोड़ लिया तब वे बोले भीर उन्होंने झगडा शरू कर दिया। तो मैं इतना ह कहना चाहता हूं कि पिछले वर्षों का है। मिजोरम का उदाहरण है और उसके लिये ग्राप ने कांस्टीट्यूमनल अमेंडमेंट पास किया और उसके कारण एक बाताबरण बना देश में कि अगर 20 साल तक मिजी लडाई लड़ कर चार लाख की आबाद। के लिये एक अलग राज्य ले सकते हैं तो दूसरे ग्रीर राज्य अलग क्यों नहीं हो सकते ग्रीर मेरा व्यक्तिगत भ्रनुभव है कि पंजाब के टेरोरिस्ट्स को मिजोरम के समझौते से बल मिला है। वे सोचते हैं कि अगर 20 साल लड़ सकते हैं तो हम भा लड़ सकते हैं। उत्पात कर सकते हैं। मैं उपा-ध्यक्ष महोदय, ग्रापके माध्यम से सरकार से भीर गृह मंत्री जी से निवेदन करना चाहता हं कि देश की एकता की धोर ध्यान दें। पार्टिजन ऐंड्स की ग्रोर ध्यान न दें, तात्का-कालिक सुविधान्नों की ग्रोर ब्यान नर्दे। देश की एकात्मता बड़ी है, देश की एकता भीर अवहता वड़: है। एक बार हम देश

को 1947 में समझौता कर के तोड़ चके हैं जी शासन रहा है उसके कारण यह फीजिंग आफ नेगलेवट लोगो क्या हम अपने पार्टीजन ऐंड्स के लिये देश की एकता को-दुबारा तोड़ेगे। यह मेरा प्रश्न है और इस पर आप को गम्भीरता से सोचना चाहिये। यह पालिटिक्स में डिबे-टिग प्वाइंट हो सकता है ग्रीर इस पर ग्राप विचार कर सकते हैं। इसमें कहा गया है कि :

"Government of India are opposed to the division of West Bengal and have categorically rejected the demand for a separate State of Gorkhaland."

उन्होंने यह कहा है। इस बारे में मुझे इतनाही कहना है कि स्टेटमेंट तो देख कर मुझे याद आता है पंजाब में उस समय कहा गया था कि चाहे कुछ हो जाये गुरुद्वारे मं पुलिस नहीं जायेग । जब स्वर्ण मंदिर के सामने अटवाल भारा गया तो भी आप ने कहा कि गुरुद्वारे में पुलिस नहीं जायेगे और अन्त में आप को वहां सेना भेजनी पड़[ा] । इस प्रकार जो देश में सिसनिस्ट गुप्स हैं उनकी इस प्रकार कं घोषणाओं से प्रोत्साहन मि-लता है कि वे इस प्रकार के कामों को करें। यह मेरा स्पष्ट ग्रारोप है ग्रीर मैं चाहंगा कि गृह मंत्र जंइस बारे में अपना स्पर्ध करण दे।

VICE-CHAIRMAN (SHRIO. SWAMINATHAN): Please conclude.

SHRI ASHWANI KUMAR: I have just begun, Sir. I will take three to four minutes more.

VICE-CHAIRMAN (SHRI G. SWAMINATHAN); It is 5-30, Sir.

SHRI ASHWANI KUMAR: 5-30 is the statement. Either you should not have called me or I will take three to four minutes more and then the Minister can make his statement or you can bifurcate. I request you to allow me to speak forthree minutes and the Minister can speak. I think I will proceed.

THE VICE-CHAIRMAN (SHRI SWAMINATHAN): So many hon. Members want to have clarifications on the statement of the Minister of Civil Supplies. Can we take it at the end or now

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT). My statement is just one minute statement. It is announcement on sugar price.

THE VICE-CHAIRMAN (SHRI O. SWAMINATHAN): Your statement is a one-minute statement, Sir. But there are nine Members who want to ask for clarifications.

SHRI H. K. L. BHAGAT: Then take it at the end. Take it afterwards.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): After completing everything we will take it up at the end.

SHRI VIRENDRA VERMA (Uttar Pradesh): Let him make his statement, why not?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Nine Members have given their names. It will take a long time.

SHRI ASHWANI KUMAR; My request is this. Let me finish my statement in two or three minutes.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I request you to complete within a minute or so.

SHRI H. K. L. BHAGAT: I will complete within two or three minutes.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): That is important. That will be taken last after completing this discussion.

श्री अश्विनी कुमार: माननीय उपसभाष्यक्ष महोदय, हर प्रदेश की कुछ
डिमांड्स हैं। नेपाल के जो नागरिक ये वे
नेपाली भाषा बोलने वालों की कुछ डिमांड
थी कि नेपाली भाषा को संविधान के 8वें
श्रैंड्यूल में शामिल किया जाए। यह वर्षों
से चली था रही है। तो चिनगारी कहां
से तगी? मेधालय जहां कि कांग्रेस का
राज था वहां से 1976 का ऐक्ट लागू
करके इजारों नेपालियों को निकाल बाहर
किया गया और उनको गोहाटी में साकर
संप कर दिया गया। गोहाटी में भी कांग्रेस
सरकार थी। उसने उसको वैस्ट बंगाल में

नेपाल भेजा जाए यह कहा जा रहा है।
तो व भारतीय नागरिक है तो उनके साथ
प्रन्याय क्यों किया जा रहा है? यह काम
तो भारत सरकार ने किया है जो जिनगारी का काम कर रहा है, जिससे उनके
क्यान्य क्यों किया का काम
तो भारत सरकार ने किया है जो जिनगारी का काम कर रहा है, जिससे उनके
क्यान्य क्यान क्यान्य क्यान क्यान्य क्यान्य क्यान्य क्यान्य क्यान्य क्यान क्यान्य क्यान्य क्यान्य क्यान्य क्यान्य क्

श्री अश्वती कुमारः यह जो चिनगारी लगी इसके लिए केन्द्र सरकार अपनी जिम्मेदारी से मुक्त नहीं हो सकती है। इसलिए मेरा आपसे निवेदन है कि केन्द्र सरकार को इसके ऊपर ठीक से विचार करना चाहिए और जो गृह मंत्री ने कहा है कि "दिल्ली विल नाट टॉक" यह श्लोकल इष्यू है, प्राइम मिनिस्टर ने कहा है "हल आऊट ऐनी अमेंडमेंट इन दि कांस्टीटयूशन"। तो मेरा कहना है कि केन्द्र सरकार और राज्य सरकार को बातचीत करनी चाहिए।

श्री बूटा सिंह: यही तो हम कह रहे हैं, वे तो भाग रहे हैं।...(व्यवधान)

श्री ग्रश्वनी कुमार: मैं ग्रापसे यही कह रहा हू कि ग्राप मिलकर बात करें केन्द्र सरकार ग्रीर प्रांतीय सरकार बात-चीत करें।...(ब्यवधान)...

मेरा आपसे निवेदन यह है कि इस प्रकार की स्थिति बिहार में आरखंड को लेकर छठ रही है। कल ही गृह मंत्री ने कहा है कि हम आरखंड के नेताओं से बातचीत कर सकते हैं। वे तो चार पांच प्रांतों में से 21 जिलों का एक प्रांत बनाना चाहते हैं। मेरा कहना यह है कि आरखंड के नेताओं से गृह मंत्री बात करने को तैयार हैं तो गोरखा लंड वालों से दयों महीं करना चाहते ?

भी बूटा सिंह: उनको ऐन्टी नेशनल भाप कहते हैं ... (स्थवधान) ...

भी अधिवनी कुमार : आप उनको ऐन्टीनेशनल नहीं कहते हैं, वेभी तो [श्रो अश्रिनी कुमार]

अलग प्रान्त मांग रहे हैं। हमारा वहां कोई पोलिटिकल लाभ नहीं है लेकिन वहां जो इश्यू है उसकी सामने रख कर आप प्रांतीय सरकार के साथ या उनके साथ बात करेंगे तो इससे देश की बहुत वड़ा घाटा होगा। इससे बंगाल में रक्त पात होगा। तो मैं आपसे अपील करूंगा कि गोरखालेंड वालों के साथ भी आप बात करें।

श्रंत में मैं इतना ही कहना चाहंगा कि बाज जो ब्यान प्रधान मंत्री जी ने दिया वह ब्यान पार्टी के, कांग्रेस ग्रध्यक्ष के नाते ज्यादा था, प्रधान मंत्री का कम था। मैंने बहुत समय ले लिया इसलिए ग्रपनी ग्रीर बात नहीं कहुंगा। ग्राशा करूंगा कि प्रधानमंत्री जब सदन में रहते हैं तो कांग्रेस के अध्यक्ष के साथ-साथ देश के नेता भी हैं। लोकसभा के ग्रंदर सबसे बड़े दल के नेता होने के कारण उनका दायित्व बहत ज्यादा है कि देश की ग्रखंडता को बनायें रखें। आज देश के ग्रंदर चारों तरफ ग्रस्थिरता का वातावरण बना हम्रा है, पंजाब के अंदर है, इधर है, उधर है, इन सब के प्रक्तों को लेकर शीघ से शीघ हल करने का प्रयन्न करना चाहिए। इन्हीं शब्दों के साथ मैं ग्रपनी बात समाप्त करता हूं।

SHRI DEBA PRASAD RAY: The Gorkhaland is the latest contribution of the Marxist Communist Party to the national political life. The way the Naxalite movement was born put of the womb of the CPM politics in 1967, the same way the Gorkhaland agitation has been born out of the womb of the CPM politics in 1984. Recently a document had been circulated by the Government of West Bengal, called An information Document'. The chapter II of Document says 'A historical outline of the Migratory Movements'. In this particular Chapter, last para of page 4 says:

"The native population of the district did not comprise of population of Nepali origin. Both the Nepalese and the Bengalis came to the terrotory as immigrants following the development of tea industry and the expansion of administration. There are many other examples quoting from the pages of history to establish that Darjeeling never belonged to the Nepali people and does not belong to the Nepalese."

On the other hand, last year on the floor of the Lok Sabha, the Constitution (Amendment) Bill was moved by Mr. Anand Prasad Pathak? While supporting the Constitution (Amendment) Bill, he said in his speech:

"It is a fact that they have not been provided with full opportunity to fully participate in the administration and developmental activities of the country in keeping with their distinct language, distinct culture, distinct habit, manner and aptitude and other peculiarities which are distinct from the people of • West Bengal as well as the rest of the country.

... "When we go to trace the history of the demand for autonomy, we find that the alien rulers had classified those hilly areas as excluded and partially excluded area for a long time and the people were kept isolated from the rest of the country. That is why there was the persistent demand for autonomy for the people of Darjeeling to undo this injustice in independent India. Ever since the period of Minto-Morley Reforms the people of India have been demanding autonomy which was rieterated from time to time." So, which history and which part of the history has to be taken as a fact? This reveals how history has been distorted by them from time to time to whip up the parochial sentiments of the Darjeeling people, which has ultimately resulted in the creation of the Gorkhaland movement.

I would like to take the information from the various speeches made by them from time to time. They have always been very cordial to them. In 1967 and in 1969 election Manifestos and in the 34rPoints programme, they incorporated the demands of the Nepali people for the regional autonomy as well as the recognition of Nepal!

language. (Interruptions) I have not interrupted you I also expect that you would not interrupt me.

In 1977 and in 1981 the Assembly passed the resolution requesting the Government of India to accept the demand for the regional autonomy. Mind you in 1967 and in 1969 they supported their cause. In 1977, they passed a resolution. 1981 again they passed a resolution. The period from 1972—77 when Congress in power, it did not express solidarity with the people of Darjeeling. It was the Government led by Siddharatha Shankar Rav from 1972 to 1977. It is revealed from the fact that that Government was not actually in favour of passing any resolution to get the regional autonomy sanctioned in favour of the people of Darjee-ling. If that is so, how come the former Chief Minister of the Government of West Bengal, Siddhartha Shankar could afford to .fight election from Darjeeling as an Independent candidate and poll 78,000 votes in 1984? And those who are always expressing solidarity with the people of Darjeeling cannot dare go to Darjeeling and make any speeches. The gentleman who has made his speech here has said that armed guards have to be developed. He is not required to go with arms. Let him go alone and actually make a speech there in Chowk Bazaar in Darjeeling and ask people of Darieeling to fight Gorkhaland aglta-tionists. Let him muster this courage, I will give him Rs. 10,000. (Interruptions') All the revolutionaries are expressing their revulsion in Delhi, Calcutta and in siliguri, but nobody has got the courage to go there and make speeches. Unnecessarily the hon. Prime Minister is being blamed today for the various issues. When Punjab was burning, the hon. Prime Minister could take the risk of going to Punjab to address the people of Punjab... (Interruptions). He had gone to Kapurthala, perhaps you might But Mr. Jyoti Basu, the Chief remember. Minister of West Bengal has not visited Darjeeling so far to appeal to the people of Darjeeling to fight Gorkhaland issue . He is giving sermons from Calcutta. Why? So far he has not displayed the courage to Darjeeling and make speeches there. are blaming the hon.

2 Public Importance Prime Minister that Buta Singhji conspired to divide alongwith That is the slogan they are raising in Bengal. Bengal today. This is the height of their ungratefulness. Our hon. Prime Minister has gone to Bengal recently and given them Rs. 684 crores for developmental purposes and the Prime Minister has again gone to Bengal when the floods broke out and granted Rs. 15 crores for the flood relief work and not a single wall writing is seen on the walls of the city of Calcutta expressing any gratitude to the gesture of the Prime Minister that he has shown to the people as well as to the Government of West Bengal. the slogans are written on the walls of Calcutta that 'we would prevent the Rajiv-Buta conspiracy to divide Bengal'. They are the saviors of Bengal and they are going to protect Bengal from

Sir, Bengal was planned to be divided in 1905 by Lord Curzon. Who combated it? It was Rabindranath Tagore. He led the agitation movement. The Congress participated and the conspiracy was stalled. And Bengal was finally divided in 1947. How it got divided? In 1940 the Muslim League demanded the creation of Pakistan taking a part of Punjab and a part of Bengal. Who supported the Muslim League in 1940? The Communist Party of India. The Communist Party of India supported the demand of the Muslim League in 1940... (Interruptions)., I am not claiming to be the defender of Bengal. They would be protecting the cause of Bengal and they would not allow the Well, the hon. Prime division of Bengal! Minister has said -very categorically that, T will not allow (Time bell rings) Bengal to be divided'. The Prime Minister has also gone to the extent of saying that, 'I will not amend the Constitution to grant regional autonomy to the Gorkhaland people. But still they are actually giving this impression that if the Prime Minister calls it anti-national, the problem would be solved tomorrow. We have not called them national. Why? Because you have not been able to convince the Central Government that they should be called anti-national.

Now, the letter which was written by Mr. Subhash Ghising to Mr. Buta Singhji goes on to say, I quote:

"We assure the Union Government and through it the Parliament and the people of India of our loyalty to India which is our motherland."

This is the part of the letter which has been written by Mr. Subhash Ghising to Mr Buta Singhji and if this has prevented the Government of India from calling them antinational I will just pose one question to them. Kindly hear me. Did you call in 1942 when you yourself anti-national sided with British imperialism during freedom struggle? Did you call yourself anti-national in 1962 when China invaded India and you sided with China? Did you call yourself anti-national in 1976 when you sought the intervention of United Nations' Human Rights Commission during emergency? Did you call yourself antinational? If we could afford to tolerate you occasions, we can also afford to on those tolerate Gorkhaland demand for sometime, and - Subash Ghising for some time hoping that there would be a political solution to the problem. There would be a political solution to the problem and in anticipation, we can afford to wait. Shri Buta Singh has said Lok Sabha also, he has said that whatever support the State Government wants, we are prepared to give to combat the agitation and at the moment, on the request of tha Government of West Bengal, fourteen(14) companies of CRPF and two battalions of B.S.F. have been deployed there. But I would like to caution the hon'ble Home Minister as to how Govt's assistance is being exploited by them. You must take note of this situation. speaking on the same issue on 6th of November Lok Sabha, Sh. Saifuddin Chau-dhary, "Brave Gorkha spoke about one poster, This poster was supposed to have soldiers". been pasted by the Gorkhaland people. "Gorkha soldiers, hear the news of Darjeeling. Government has deployed CRPF personnel in Darjeeling to kill our brothers and sisters." In the poster, it is said, the Central Government has deployed CRPF personnel in Darjeeling to kill our brothers and sisters. What is the authenticity that the poster

was pasted by Gorkhaland people and not by CPI(M) people? This is how they are taking advantage of the situation. (Interruption).

SHRI DIPEN GHOSH: How old are you?

SHRI DEBA PRASAD RAY It was unfortunate that I was not born together with

SHRI DIPEN GHOSH: What a demagogy?

SHRI DEBA PRASAD RAY: We have tolerated your demagogy throughout the day. (Interruption)

Talk to the Chair. Don't look at me.

SHRI DIPEN GHOSH: Sir, he is showing his muscles

SHRI DEBA PRASAD RAY: I am not showing muscles here. I can show muscles outside the House. (Interruptions). Mr. Vice-Chairman, Sir, I seek your protection.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please conclude.

SHRI DEBA PRASAD RAY: Sir. this is how the CPI(M) people are trying to convince the people of Darjeeling that police persecution is organised by the Central Government. Sir, we are deploying CRPF and BSF but they are trying to convince the people of Darjeeling that it is Central Govt, who have sent CRPF and BSF to persecute you. This is how the Central Government's assistance is being exploited.

THE VICE-CHAIRMAN (SHRI G SWAMINATHAN): I would request the hon'ble member to address me and not the hon'ble Member. Your time is up. Please conclude

SHRI DEBA PRASAD RAY: One minute, Sir. I seldom speak in this House. They are saying that it is the Central Government who are sending CRPF and BSF to persecute the people there. This is how your support is being exploited. One point I would like to mention. This question has been asked by Prof. Lakshamanna and all other hon. Members. When Central Government has said that if they are anti-

national, why they (State Government) are not acting upon? They are saying that, 'Central Government has to act upon and we are acting upon in our own capacity'. I want to ask a specific question if Subash Ghising is anti-national, why has ha been not arrested so far? Why has he been not taken to the custodov so far? why has he been kept outside even today? This ques tion was asked from Jyoti Basu in Press Conference in Delhi by one Journalist. On this issue, he replied, 'this is an adminis trative issue and I will not discuss it in public. What is the game behind it? You have to understand the political game that is being played by them in Darjeeling today. They are not arresting Subash Ghising because if Subhash Ghising is arrested the movement will cease. If the movement continues, in the name of com bating the Gorkhaland agitation, it Govt.) will continue to persecute innocent people as well as Congress (I) workers. I will give you one example to show how Congress (I) worker are be ing persecuted by them. One Chandra Roy, a Congress (I) worker and female teacher, was sent to Malda to re ceive Bharat Sevak Samaj training. hon. Minister of State for Home, Mr. Panigrahi, is also one of the patrons of the Bharat Sevak Samai. After she came back from training, her house was raided by the local police on the charge that she was sent to Nepal to receive guerilla insur gency training. That lady could manage to run away to avoid the police persecution, but her father was arrested and even today he is languishing in jail. This is how Congress(I) workers are being persecuted. I would like to apeal to the hon. Home Minister.....

SHRI DIPEN GHOSH: He is acting as an agent of the GNLF.

SHRI DEBA PRASAD RAY: .. .to ensure one thing: let there be an independent enquiry or a judicial enquiry to probe into all the incidents of killings, arrests and police persecution in Darjeeling and Jal-paiguri. Let the truth be unearthed. Let the facts be revealed as to who is killing whom. Let the truth be revealed. Secondly, I would like to urge upon the hon. Home Minister that if the State Government has failed to maintain law and order in the State of West Bengal, why don't you harness article 355 of the Constitution and take care of law and order in West Bengal?

SHRI DIPEN GHOSH; Now the cat is out of the bag.

SHRI DEBA PRASAD RAY; I don't bother about your jeering. This is your culture. You are revealing your own culture. This is how you behave. I am not at all concerned about your jeering. This reveals your basic character.

Finally, Sir, let the Central Government take the initiative in asking the State Government to open a dialogue withi subash Ghising to find a political solution to the problem. (Interruptions'). You have created a Frankenstein. You have to find out a solution. If you say that you have failed, you ask the Central Government to intervene. With these words, Sir, I would conclude my speech and I thank myself that I could survive their attack and put forward my points.

SHRI NIRMAL CHATTERJEE: Sir, ho has called our attention and posed so many questions to us. Don't you think it would be befitting that along with Mr. Buta Singh, we are also called upon to answer his questions?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Not today. You can take some other opportunity. Now, Mr. Matto.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, Dipen Babu and others have quoted chapter and verse from the statements of Subash Ghising. And it is not to be wished away, as is sought to be dona. The fact remains

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN); The hon. Minister for Home Affairs wants to go for another engagement. I would request you to conclude in a minute or two.

SHRI GHULAM RASOOL MATTO-It is not so easy. If Subash Ghang new on the 14th August says that he is not anti-

national and that he wants to seek a solu tion within the framework of the Indian Constitution, it reminds me of a Bhindranwale that we have in Kashmir by the name of Qazi Nissar. He indulged in anti-national activities early this year and later when he went before the review committee of the court, he said, "I am a nationalist. I want to have a solution within the framework of the Indian Constitution." So this Subash Ghising affair is not an ordinary affair, in my opinion. But I am emboldened by four statements made by the honourable Home Minister. (1) Government of India is opposed to the division of West Bengal and has categorically rejected the demand for a separate State of Gorkha-landthis is the statement made by our honourable Home Minister. (2) Government of West Bengal has proposed regional autonomy for the Darjeeling hills area and an amendment of the Constitution for this purpose. Government of India, however, is not in favour of any amendment of the Constitution. (3)Government also cannot agree to the demand abrogation of the Indo-Nepalese Friendship Treaty of 1950. And (4) Government wished to make it clear that violence has no place in a democratic set-up. The GNLF is gravely mistaken if it believes that violent confrontation will achieve its objective.

Under the circumstances the position of the Government of India is very clear; the position of the Government of West Bengal is also very clear. At the present moment as I find it, there is no meeting ground between the Government of West Bengal and Subash Ghising. So what is the solution? I would ask the honourable Home Minister: When you have made your position very clear by these four categorical statements and when you know the position of the Government of West Bengal which they have made very clear, what is the solution? The solution lies in only one way. Subash Ghising has written a letter to Sardar Buta Singh receipt of which he has acknowledged to him. I would request the Home Minister to call him over, and call representatives of the West Bengal Government—the West Bengal Government has made clear its viewpoint and the Government of India also has made

clear its view point—and within the framework of these clear standi some solution should be found at New Delhi so that this problem is solved. And he should do it M early as possible otherwise, it is going to turn very serious

Another point was made by the Home Minister which was also very emphatically emphasised by the honourable Prime Minister when my friends from the Opposition. were not here as they had walked out, that it is not only GNLF who are resorting to violent activities, the CPM workers also are resorting to violent activities. I humbly submit that violence, whether from this end or from that end, is to be regretted and has to be condemned. I would appeal to my friends who "have stood by us on many occasions, our CPM friends, that their workers should not resort to taking the law into their own hands but leave it to the Government of the State to deal with the GNLF extremists who are creating trouble. I would request the Home Minister to start the dialogue, to ' start this peace negotiation, so that this problem is solved expeditiously.

SHRI V. GOPALSAMY: A new sermon from Srinagar.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Now I call the Home Minister. After the reply of the Home Minister there will be a statement by the honourable Minister, Shri H. K. L. Bhagat; but no clarifications today, they will be allowed tomorrow. The Statement is on sugarcane prices.

SHRI VIRENDRA VERMA: Let the Food Minister make his statement tomorrow.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN); No, no. Immediately after the Home Minister's reply, the Food Minister will make his statement and clarifications will be allowed tomorrow.

6 00 P M

श्री बृटा सिंह : उपसभाध्यक्ष ज । ग्राज इस सदन में एक बहुत हैं राष्ट्रिय महत्व के प्रथम पर बड़ें गम्भ रता के साथ चर्चा हुई । चर्चा के कुछ पहलू जो ग्राज इस सदन के सामने उपस्थित हुए हैं उससे स्पष्ट होता है कि बिरोधी पक्ष के माननीय सदस्य जो बार-बार कह रहे थे कि गवर्नमेंट को ओर से इसमें राजनोतिक मोड़ दिया जा रहा है। उन्होंने सिद्ध कर दिया कि इस प्रश्न का उन्होंने कितने संकार्ण राजनोतिक दृष्टिकोण से आज इस सदन में पेश किया।

SHRI GURUDAS DAS GUPTA: Let the honourable Minister speak in English.

SOME HON. MEMBERS: Why? (Interruptions).

SHRI GURUDAS DAS GUPTA: This is my request

श्री बूटा सिंह: विरोधो पक्ष के बहुत से दल एक साथ जिन्होंने इस सदन का वहि कार किया जब प्रधान मंत्रो जी बोल रहें थे उनमें से प्रधिकतर इस मामल को अच्छा तरह तह तक देख नहीं पाए। यदि देखा है तो केवल विरोधो दल को एकता के नाम पर उन्होंने यह कदम उठाया है। इस बात को अच्छो तरह से अनुभव नहीं किया कि इसके परिणाम क्या हो सकते हैं और केवल इस बात के ऊपर कि पिचमा बंगाल में कांग्रेस की सरकार नहीं हैं इसलिये सभी विरोध दल कांग्रेस के विरोध को सरकार के दल के साथ वाक आउट करके चले गए।

एक माननीय सदस्य : ए० डे.० एम० के० के निवास ।

श्री बूटा सिंह: मैं ग्रधिकतर कह रहा हं, ए०डा०एम०के० को छोड़ कर समः चले गए। उन्होंने अनुभव नहीं किया कि इसका परिणाम क्या हो सकता है। इसलिए मेरा बहुत हो नम्त्र निवेदन है इस सदन के सामने कि यह प्रश्न इतना विशाल है कि इसमें हमारे मून, जो हमारे लोकतन्त्र के मूल ग्राधार हैं, लोकतन्त्र का जो बुनियाद है वह इसमें शामिल है इसलिए इसको बहुत छोटे से दिष्टिकोण से देखना ठ'क नहीं है। इसलिए में समा विरोधा दलों से, साल्या लएमाल को छोड कर, साल्पाल्याई० को छोड कर. जिन्होंने इसको अपने चुनाव का एक बहुत बड़ा इश्यू बना लिया है, दूसरे दलों की कहुंगा कि पुनः इस पर विचार करें ताकि उनको पता चले कि यह मसला चनाव **घोषणा का नहीं हैं।...(व्यवधान)**

Matter 0f Urgent 286 Public Importance

श्री झटल विहारी वाजपेयी (मध्य प्रदेश): डिबाइड एंड रूल।

श्री बूटा सिंह वाजपेयी जी, इसमें डिवाइड एंड रूल की बात नहीं है। आप यहां नहीं थे, कुछ ऐसी बातें कही गई... (व्यवधान)

SHRI DIPEN GHOSH: It is ridiculous. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G-SWAMINATHAN): Please do not interrupt

श्री बूटा सिंह: यहां तक भी कहा गया कि वं श्राप्त मल्टी नेशनल नेशन। ग्राप उससे सहमत नहीं होंगे ?

श्री ग्रटल बिहारी वाजपेयी : बिल्कुल नहीं ।

श्री बूटा सिंह: यहां तो मैं कह रहा हूं यह प्रश्न ऐसा विकट है, इसमें गम्भ रता इतनो है, गोपालसामी जी ने कहा... (व्यवधान)

SHRI V GOPALSAMY; I studied it and I stand by it. (*Interruptions*).

श्री बूटा सिंह: यहां तो सं ०पं ०एम० श्रीर कांग्रेस का फर्क है ... (व्यवधान)

श्री वीपेन घोष : उसके ऊपर वाक आउट हुआ ? वाक श्राउट किसके ऊपर हुआ था ?

श्री बूटा सिंह: ग्राप टालरेट कर रहे हैं। मैं एक बात चाफ करना चाहता हूं ...(व्यवधान)

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please do not interrupt. The honourable Minister is not yielding and it is not fair on your part to interrupt him. (Interruptions). Kindly allow him to speak.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Sir, the issue on which we walked out is quite different. But the honourable Minister is interpreting it in another way. (*Interruptions*).

VICE-CHAIRMAN (SHRI SWAMINATHAN):. That is quite different. The point is that he has got every • right to make his statement. You can only ask for clarifications and you can raise a point of order. But you cannot raise the point that he is making a statement which you do not like. I do not think senior parliamentarians like you should do it. (Interruptions). He has got every right to make a statement in which he believes. Please

श्री बूटा सिंह : मान्यवर, मैंने तो अभी श्री गोपालसामी जी का जिक किया, में एक-एक नेता का नाम लेकर मान्यवर, में एक-एक बात कहंगा, जो हमारे राष्ट की एकता के ऊपर कुछाराघात कर रहे हैं SHRI V. GOPALSAMY: I said it; I (Interruptions) ...

श्री बुटा सिंह: दीपेन बाबू, आप जोर से बोलने से मुझे बन्द नहीं करा सकते ...(डपवधान)...ग्राप जोर से बोलने से मुझे बन्द नहीं करा सकते। सिच्चाई तो सच्चाई है। इसको शाउट करके बंद नहीं करा सकते।

श्री दीपेन घोष : जब कारुख गवनं मेंट को आपने डिसमिस किया, उसके लिए क्या कहा या...(व्यवधान)... let him speak.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Order, please.

SHRI DIPEN GHOSH; Shall I quote from that statement? What did you attribute to Faroog Abdullah when you dismissed him?

SHRI BUTA SINGH: For 35 minutes you have had your say.

SHRI DIPEN GHOSH: Why does he threaten that he will take one by one... {Interruptions}

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The hon. Minister listened quietly when you were speaking. It is not fair on your part to interrupt him like this.

SHRI DIPEN GHOSH: He cannot threaten.

SHRI NIRMAL CHATTERJEE: Just a few minutes back there was history... (Interruptions)

SHRI DEBA PRASAD RAY I can go to your house and discuss history with you.

SHRI NIRMAL CHATTERJEE: He is most welcome to my house.

SHRI DEBA PRASAD RAY: I have read the history of your party I know more than anybody else.

SHRI NIRMAL CHATTERJEE: Let him come to my house. (Interruptions)

SHRI BUTA SINGH: I crave your indulgence. I am deliberately speaking in Hindi, and I will continue in Hindi.

श्री दीवेन घोष : हम लोग में हिन्दी में कहें में। इण्टरप्शन हिन्दा में होगा।

SHRI V. GOPALSAMY: Why are your deliberately making your speech in Hindi?

SHRI BUTA SINGH: It is my sweet will. Shri Dipen Ghosh said that I am threatening. मैंने कहा-में एक-एक का नाम लेकर कहुंगा . , . That means, I am doing my duty. If I do not name you, what else am I required to do here?

दीपेन घोष : मैं गलत समझा हिन्दी ।

श्री बटा सिंह: इसलिए मैं कहता हूं . . . (व्यवधान) ... आई एम नोट धीटेनिंग । यह मेरा कर्तव्य है कि मैं इस सदन सामने एक-एक माननीय सदस्य का नाम लेकर उन्होंने जो पाइट्स रेज किए हैं, उनका जवाब दं। ... (ब्यवधान) आप मः नहीं बचाते मझे बाजपेयी जः, मैं क्या करूं... (व्यवधान) . . . तो एक तो गोपालसाम वी ने मल्ट नेशनल की बात कही है। आई रेप्डियेट इट । मैं इसका खण्डन करता हं। भारतवर्ष एक राष्ट्र है ग्रीर ग्राज ग्रगर हमारे देश की किसी चीज के जरूरत है तो सम राजनातिक दलों को , समी यंत्रों को, सभी शक्तियों को सोचना चाहिए, हमारे मस्तिष्क में यह बात साफ होना चाहिए कि हम एक राष्ट्र हैं, भने ही

हमारा कल्चर और हो सकता है, हमारा पहनावा और हो सकता है, हमारा धर्म और हो सकता है। ...(ब्यवधान)...।

SHRI V. GOPALSAMY: I stand by it (Interruptions).

SHRI P. CHIDAMBARAM: Sir, I am on a point of order. They cannot interrupt like that. Do the CPM members in -this House have that right and others do mot have it? Cant they interrupt every speech, every sentence? (Interruptions)

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I would inform the hon. Members that interruptions can be allowed, but only within limits. It cannot go on like

SHRI DIPEN GHOSH: What did he say? He wanted the expression in Hindi. He asked whether he could differentiate between State and nationality in Hindi. He wanted to know. There is one nationality and one State. You explain that in Hindi.

SHRI P. CHIDAMBARAM: If they want an explanation, they should seek it after the speech is over.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You cannot have a running commentary.

SHRI NIRMAL CHATTERJEE: It is not fair.

SHRI P. CHIDAMBARAM: Who is to decide that?

SHRI DIPEN GHOSH: Chairman should decide that.

SHRI P. CHIDAMBARAM: You are not addressing the Chair. Throughout the day, you have been addressing us and not the Chair. They have been using unparliamentary language.

SHRI DIPEN GHOSH; You have been showing your sycophancy to the Prime Minister.

SHRI P. CHIDAMBARAM: Sir, one Member said that we are speaking nonsense. Now he say 'sycophancy*. We can also use the same language. He should address the Chair. He should stand up and address and not address while siting.

Public Imvortance. SHRIVISHVJITPRITHVIJIT

Matter of Urgent

SINGH (Maharashtra); Sir, I am on a point of order.

श्री बीरेन्द्र वर्मा: अब बहुत हो गया, आप बैठ जाइये ... (व्यवधान)।

SHRI VISHVJIT **PRITHVIJIT** SINGH:

वमा जो, आप मझे इजाजत दें तो एक चीज कहें दें।

Sir, the hon. Member, Mr. Dipen Ghosh, misunderstood the hon. Minister when the latter said that he was going to reply to each and every one of the points. When the Minister started his speech, he started by saying that he would reply to each one of the points made by the hon. Member and that he would name each Member. That was misunderstood by Mr. Dipen Ghosh as a threat. He made a huge noise in the House. The proceedings were inter rupted for a long time. After all this con fusion was over, the hon. Minister go up and clarified that that was what he m int. Mr. Dipen Ghosh said all right and sat down. Immediately afterwards, he again started making a noise. There is not even one word of apology for interraping that House and for wasting the time of the House. Again he is doing the same thing. I would request you to ask Mr. Ghosh tal apologise to the House.

THE VICE-CHAIRMAN (SHRI O, SWAMINATHAN): That is not a point of order. I have already requested the very senior Members here to allow the bon. Minister to speak. The hon. Minister k saying that he will clarify the points that* have been raised. That is what he rays. He did not mean anything else. That is at far as I understood it.

SHRI NIRMAL CHATTERJEE: is there any penalty for misusing the point 0* order?

श्री बटा सिंह : उपसभाष्यक्ष जी, मैंने मेहनत करके माननीय सदस्यों के एक एक पाइन्ट को लिखा है और ये लोग मुझे उनका जवाब देने से वंचित करना चाहते हैं। प्राप कपया मेरी रक्षा करिये।

श्री ह्टा सिही

सबसे पहले तो मैंने यह प्रश्न, यह महा स्वष्ट किया कि जो हमारो राष्ट्रीयता का प्रश्न है, इस पर हम चर्वा नहीं करते है। यह अखण्ड हैं। हम एक राष्ट्र हैं, इसके करर कोई दूबरों राय नहीं हो सकतो है। अब मैं श्री दोरेन घोष जा से शुरू करूंगा प्रधान मंत्राजो बोलनेके लिए खर्डे भो नहीं हुए थे, श्री घोष तो अन्तर्यामी हैं, कहने लगे कि ग्राय क्या कहना चाहते हैं, हम जानते हैं, उन्होंने कहा कि हम कौई विश्वास दहीं करते हैं, इस पर विश्वास नहीं करते हैं उस पर विश्वास नहीं करते हैं। तो ब्राप विश्वास किस पर करते हैं? कभो किसो पंत्रकार का, कमो किसो पत्र का उल्लेख करते हैं। जो कि किसो वकत भी खण्डित हो सकता है। उसमें संगोधन हो सकता है और अक्सर होता है ब्रीर मुझे याद है कि जब मैं पहले होम मिनिस्टर हो कर आया था और मैंने दोनेन बाबू के एक प्रश्न का उत्तर दिया बातो उन को एक राय विशे जो कि उन्होंने आज तक नहीं मानी। मैंने उनको कहा था कि समाचारों पर इतना विश्वास मत किया करिये। जो तथ्य, जो डाक्मेंट जो दस्तावेज वहां पेश किये जाते हैं वे अबिकृत होते हैं उन पर हो आप अपना आर्गमेट आधारित कोजिए। पश्चिम बगाल सरकार को स्रोर से जो डाक्मेंट मेरे पास आये हैं मैं अपना बात उन पर हो आधारित रखंगा। जो कछ हमारे मुख्य मता ज्योति वस्ंजी ने लिखा है उस पर हो अपना बात रखूंगा, लेकिन में यह नहीं कहूंगा कि मुझे उन पर विश्वास नहीं है। उन पर हम तो विश्वास कर रहे हैं ग्रीर यहां विश्वास कर के चल रहे हैं यह मानते हुए कि एक विधिवत ढंग से जनमत से चना हई एक सरकार वहां बन है, उनमें हम को विश्वास रखना /चाहिए। यहः तो हमारा लोकतंत्र है। अगर इस को आप छोड़ देंगे तो इससे साबित होगा कि आप को लोक-तंत्र में कितना विश्वास है। एक लोगों का चुनी हुई सरकार है। उस को ग्रोर से ध्यान दिया जा रहा है। प्रधान मंत्री जंने इंटर-वीन करके अपनी बात कहीं, लेकिन औप कहते हैं कि उस पर हमें विश्वास नहीं। ग्राप दसरों पर विश्वास करते हैं इस पर विश्वासं नहीं करते। अभी तीन दिन हुए

इन्होंने-ऐसा नहीं कहूंगा, किसा एक मित्र ने समाचार पत्नों में एक कहानो **छपवा** दो कि सुभाष घोसिह दिल्ला आये और उनके साथा बहुत से लोग दिल्लो आये और गृह मंत्रो बटा सिंह ने उन को ग्राख्वासन दिया कि ग्राप फिकर मतकरो च्नाव के बाद हम आप को वहां युनियन टेरीटेरो, बना कर देंगे। और कुछ मान्यवर, सदस्यों ने उसका उल्लेख किया। पढ़ा गया उसको । ग्रव इसमें मैं सदन के सामने क्या कहं। यह तो विश्वास करने वाले हैं नहीं हमारे ऊपर, लेकिन मैं ग्राप को जिम्मेदारी के साथ कह सकता है कि यह इतना सफेद झूठ है कि इस में रंच मात्र भी सच्चाई नहीं है। लेकिन मानन।य सदस्य उस का विश्वास करेंगे, मेरो बात का विश्वोस नहीं करना चाहते। ग्रौर इस प्रकार पत्रकारों का रिपोर्ट दे कर एक वातावरण पश्चिम बंगाल में पैदा किया जा रहा है जिसमें कांग्रेस ग्राई के चाहे वह राज्य स्तर के नेता हो या अखिल भारतीय स्तर के नेता हों उनका नक्शा विगाड़ कर पेश कर दो स्रोर उसका ढिढोरापंट कर एलेक्शन जःत लो। यहो एक मंतव्य हो सकता है।दूसरा ग्रीर कोई मंतव्य नहीं हो सकता।

ग्रव मैं तथ्यों को ग्रोर ग्राता है। (व्यवधान) मैं आपका नाम नहीं ले रहा हुं? ग्राप क्यों घबरा रहे हैं।

SHRI DIPEN GHOSH: The Times of India' has published an editorial. You cam comment on it. It is an editorial. It was after your reply in the Lok Sabha.

भी बूटा सिंह: यहां समस्या तो उप-सभापति जा मैंने भ्रापके समाने पेश का। उसी को वह बार बार उठा रहे हैं। जो कुछ हम लिखित रूप में दे रहे हैं, हस्ताक्षर कर के दे रहे हैं उस पर वे विश्वास नहीं कर रहे हैं और . . .

SHRI DIPEN GHOSH: This is an editorial

SHRI BUTA SINGH: Is that so holy for you?

SHRI DIPEN GHOSH: Not holy. Bat you can comment on what he has said.

SHRI BUTA SINGH: Why should I?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please continue.

भी बटा सिंह : मान्यवर, पश्चिम बंगाल नाम के राज्य में 1980 में एक संगठन बना जिसका नाम है गोरखा नेशनल लिबरेशन फंट । इस नाम को लेकर आज बवंडर पैदा किया जा रहा है कि यह नाम एँट। नेशनल है । तो महाशय, 1980 में यह बन गया था और इसने अपने ऐस्स ऐंड म्राब्जेक्ट्स को इश्तहारों द्वारा छपवाया। उनके ऐम्स ऐंड श्राब्जे क्टस में सब से पहला है : "The creation of Gorkhaland, a separate State within the Union of India; and (b) abrogation of the Indo-Nepal Friendship Treaty of 1950." तो बावजद इस के कि 1980 में यह से लेकर **छप** गया था, 1980 1983 तक हमारे मख्य मंत्रे जो ग्रीर वहां की सरकार और वहां के सांसद, किसी ने भी उस का नोटिस नहीं लिया। तीन साल तक किसी ने नोटिस नहीं लिया। स्तीन साल के बाद उन्होंने अपना मंतंब्य लिख कर अखबारों में छपवाया, दीवारों पर लगवाया । उस समय यह राष्ट्र विरोध नहीं हुआ और उस क्रोर धार्प की निगाह नहीं गयो। आप ने चशमा नहीं पहना। फिर क्या हम्रा कि 1983 (व्यव-बान) तो किस नाम की सरकार है जिस को पता नहीं कि यह संगठन वहां पदा हो गया क्या उनके विभाग कर रहे हैं? भगर पश्चिम बगाल की सरकार का यह हाल है तो मुझे कोई बहस नहीं कर्नी है **ग्रा**पसे ।

श्री ग्रटल बिहारी वाजपेयी : केन्द्र सरकार को मालुम था 1983 में ?

थी बटा सिंह : तो उपसभाष्यक्ष जो. 1983 में इस संगठन के प्रधान ने एक भेमोरडम पेश किया नेपाल के नरेश को। उनका कहना यह है कि इसमें ट्रीटी का प्रश्न था जिस पर भारत और नेपाल के हस्ताक्षर हैं। इसलिए हमने

उनको एक पत्र लिखा और साथ ही साथ उसकी प्रतिलिपि भेजी गई मुख्य मंत्री को ग्रीर प्रधान मंत्री की । 15 इतजार किया उन्होंने तक उन्होंने ग्रच्छी तरह से हस्ताक्षर करके चिट्ठी लिखी ज्योति बस् को मैंने यह खते पटकर भी संनाया। इसमें एक सबसे बडी दिलचस्प बात यह है कि जब से इस मसले के ऊपर कार्यवाही बली है भारत सरकार के साथ राज्य सरकार का कोई भी ऐसा मौका नहीं श्राया जहां कि हमारा संपर्क पश्चिमी बगाल सरकार के साथ न रहा हो। एक भी मांमला ऐसा नहीं है। मैं इस बात को इस तरहं से स्पष्ट कर देना चाहता हं कि जो कुछ भी भारत सरकार ने किया वह पश्चिमी बंगाल सरकार के सहयोग ग्रीर परामर्श से उनसे मशविरा करके किया I ब्रापको किस वात पर **ब्र.पत्ति है** र 15 महीने की अवधि में कुछ भी नहीं हम्र. ग्रीर उनके कहने के मुताबिक उन्होंने युनाइटेड नेशंस को लिखा, इसका स्पष्टीकरण बहुत से सदस्यों ने, खासकर श्री मरलीवर भंडारे ने किया कि कई ऐसे संगठन हैं जो श्रंतर्राष्ट्रीय संस्थायों को लिखते हैं। लेकिन मैं इसको उसूलन गलत समझता हूं न्योंकि हमारे जो ग्रांतरिक मसले हैं हमारे जो फारम हैं, पोलियामेंट है, पंचायतें हैं, ऐसम्बली हैं, उनमें सुलझाना चाहिए। मगर इस प्रकार की और भी बातें होती रही हैं। मान्यवर सदस्यों ने दूसरे दलों के नेताओं के नाम लिए। में उनको दोहराना नहीं चाहता हं लेकिन उसके ऊपर कोई बात नहीं हुई।

1983 से 1986 तक बंगाल सरकार, ने इसकी नोटिस नहीं ली। सबसे पहले एक चिट्ठी हुमें आई जुलाई 1986 में । एक खत वहां के मुख्य सचिव ने भारत सरकार के गृह सचिव को, लिखा जिसमें इसका उल्लेख हुआ। बाद में मान्यवर, दीपेन बाब ने 1983 से 1986 বন कोई बात नहीं कही कि पहले कोई मेमोरंडम था, तीन साल ग्राप खामोश रहे। क्यों खामोश रहे? 8 अप्रैल की

[बूटा सिह]

जो चिटठी लिखी उसमें डिसरप्टिब, ऐक्सट्रीमिस्ट मुवमेंट बताया गया। जब ज्योति बसु बाहर चले गए तो उनकी गैर हाजिरी में वितय कुष्ण चौबरी ने 22 जुलाई 1986 को जो पत्र लिखा उसमें भी उनको ऐल्टीनेशनल नहीं कहा। 31 जुलाई, को वहां के मुख्य मंत्रों ने वक्तब्य दिया और उसती प्रतिलिपि प्रधान मंत्री को भेजी। क्या इस बात को सिद्ध करना किसी के लिए मुश्किल है कि 1986 बंगाल सरकार के लिए कीन सा साल है? 1987 में उसको इलेक्शन में जाना है। तो उनको कुछ करना चाहिए। मान्यवर, मेरे पास समय नहीं है ग्रीर न हो मुझे चाहिए, परन्तु जब मैं ग्रामीण विकास मंत्री था तब मैंने मुल्यांकन किया था पश्चिम सरकार के कार्य का जो कि उन्होंने लाग किए थे खासकर जो गरीबी के निवारण के लिए थे। वहां पर जो ग्रामोग विकास के काम थे, उनको मैंने देखा और बहुत से माननीय सदस्य बताते भी हैं कि वहां पर जो कार्य हुम्रा है, जिस प्रकार इंप्लीमेंटेशन हुम्रा है, उसमें सिवाय राजनीति के और कुछ मिलता ही नहीं है। यदि एक क्षेत्र से मार्क्सवादी पार्टी का सदस्य है तो वहां का इम्पली रेटेशन दूसरे क्षेत्र में ग्रगर दूसरी पार्टी का सदस्य हैं तो वहां का इम्पलीनेंडेशन जो हैं, उन दोनों में फर्क है। मैं कांग्रेस की बात नहीं कर रहा हं । मानर्शवादी फंट के क्षेत्र का ग्रीर दूसरे क्षेत्र का, दोनों का मकाबला करके देख लें कि इम्पली में डेशन में कितना पक्षात किया है। (व्यवधान) ब्राप मेरी बात सुनिये । इससे साबित होता है कि आपने जो कार्यवाही की वह इतनी उदासीन थी, इतनी निराशाजनक थी कि उसके बलक्ते पर चुनाव लड़ना आपके लिए मुश्किल हो गया है। आपने सोवा कि कुछ न कुछ करना चाहिए, कोई ऐसा घोड़ा चाहिए जो इसको ग्रच्छी तरह से दौड़ा सके । सबसे अच्छा घोड़ा मिला भ्रापको गोरखालैंड । 31 जुलाई को मुख्य मंत्री जी ने यह वयान दिया कि यह तो राष्ट्रविरोबी है ग्रीर भारत सरकार के ऊपर यह मरा हम्रा सांप फैंकने को कोशिश की गई । (ब्यवधान) एक मिनट सून लीजिए । उसी के मताबिक प्रजान मंत्री जी पश्चिमी बंगाल जाते हैं। एक इश् तो गोरबातैंड का है और दूसरा इशुले लिया कि हम क्या कर सकतेथे, हमारे पास है ही क्या ? भारत सरकार ने हमारी उपेक्षा की, हमारा कुछ नहीं हम्रा । मुझे याद है प्रधान मंत्री जी जब वहां गये तो उन्होंने ज्योति बासू जी से कहा कि आप इतना नाराज क्यों होते। हैं । आप इतने बुज्र हैं। ग्राप को ग्रगर यह शिकायत है तो मैं अपनी अपनी विजिट में, अपनी याता में सभी मंत्रियों को ले आऊंगा, सभी ग्रफसरों को ले जाऊंगा । जितने कार्य रुके पड़े हैं वे सभी कार्य कजकता में बैठ कर पूरा करेंगे। इसके लिए मार्क्सवादी पार्टी की धन्यवाद देना चाहिए था, ज्योति बासू जी ने दिया भी उस दिन जिस दिन प्रशान मंत्री जी कलकता गये थे। मैं ग्रापको तारी ब भी बता सकता हं । वह तारीब है पहली जुलाई, 1986 उस वक्त उन्होंने कहा कि जो भी हमारे भारत सरकार के चाहे मंत्री हों, चाहे अधिकारी हों सब को लेकर ग्राऊंगा ग्रीर सब यहां पर बैठ कर फैसजा करेंगे। जो छके काम हैं उनको बैठ कर पूराकरेंगे। प्रवान मंत्रों जो ने दिल्ली ग्राकर सभी मंत्रालयों को ग्रादेश दिया कि जिस जिस के पास वेस्ट बंगाल के प्रोजेक्ट रुके पड़े हैं कि तो कारग से क्लो रर नहीं हुए हैं उनको क्लीयर करने की कोशिश की जाए। जो जो ग्रापको जानकरी चाहिए उसका आप विवरम बना कर ले चलिए। कतकता में जा कर, वहां बैठ कर समी का फैसना करते जायेंगे। यहां तो भारत सरकार रात-दिन लग कर जुलाई से सितम्बर तक काम करती रही, सब ने रात-दिन काम करके 684 करोड़ के काम ऐसे तिकाले जो पश्चिमी बंगाल के रुके पड़े थे या जिनके ऊनर अतिरिक्त सहायता चाहिए थी और इसके लिए यां से एक बहुत बड़ा दस्ता, दल कलकता गया लेकिन वहां जाकर क्या देखते हैं कि वहां समा पटन पर इतना बड़ा पोशा मार्क्ड रादी सरकार की तरक से छात्राया गया कि हम ग्राप्यवंत्रक्तित रह गये। सरकारी पैसे का

[बूटा भिह]

दुरुपयोग किया गया । उसमें प्रचार किया गया या और कुछ नहीं था। खाती प्रचार ही किया गया था। भारत सरकार ने इस बात की उपेक्षा की, इस बात का प्रचार जोर-भोर से किया गया था। 20 हजार कापियां निकाली गयो । हम मान सकते अगर एक मैमोरेंडम, दो मैमोरेंडम ा हम छ मिनिस्टर गये थे तो 6 मैमोरेंडम ज्वादा से ज्यादा 10 मैमोरेंडम देते ताकि हम एक सोमित उन डाक्मेंटस वायरे में देख सकते। हमारी चर्चा शरू भी नहीं हई थीं कि पत्रकारों के डाय में वे बाल्सन दे दिये गये । इससे पहले कि हम कुछ गम्भीरता के साथ विचार कर सकते, कुछ निर्मय ले सकते, समाधान निकाल सकते, समस्यात्रों का कोई न कोई वहां बैठ कर हम हल निकाल सकते, एक बहुत बड़ी पब्लिसिटी की गई। जितने भी वहां के बड़े-बड़े पत्र हैं, समाचार पंत्र हैं उनमें बड़े-बड़े लेख, जितका मैं जिक कर रहा हं, भेजे गये । वहां जो समाचार-पत्र हैं उनमें बड़े बड़े लेख निकाले जिनका ये जिक करते हैं। बहे हेडिंग्ज में, राइटिंग में, राइट अने में, इंग्तिहारों में निकाले । दो-दो तीत-तीत चेज के इश्तिहार ग्रकर्मण्य करने के लिए निकाले गये ताकि हम लोग कलकता से बच कर नहीं जा सहें। बजाय इसके कि इतना अञ्छा काम किया गया, बहत ही सराहता का कदम उठाया गया, ये लोग प्रधान मंत्री जी को म्बारकबाद देते और कहते कि प्रधान मंत्री जी ने एक बहुत ग्रन्छी नई प्रथा चलाई है, उसका उन्होंने दुरुपयोग किया । उस वक्त के एजेन्डा में गोरखालैण्ड को बात ही नहीं थी। मगर ये लोग, मार्क्सवादी लोग, प्रधान मंत्री जी की इस याता से, उन्होंने पश्चिम बंगाल के विकास कार्यों के लिए जो कदम उठाये उससे इतने घबड़ा गये कि उन्होंने सोचा कि यह तो उल्टा चला गया, ग्रव तो इसकी सब जगह चर्चा हो जाएगो, पूरे इलेक्शन में इसका फायदा हो जाएगा । नतीजा यह हम्रा कि इतना ग्रच्छाकार्यजो लोगों के लिए किया गया था, जो पश्चिम बंगाल की सरकार को मदद करने के लिए था, उसको बिलकुल जखाड़ने का प्रयास किया । गोरखालैण्ड का प्रश्ने उस मीटिंग में नहीं था । यह प्रश्ने क्जेन्डा में नहीं था। प्रधान मंत्री जी ने कहा कि हम तो यहां विकास कार्यों के लिए आए हुए हैं। यह बात हम अलग करके कर लेंगे। लेकिन इसको अपोज किया गया। साथ ही एक दस्तावेज, एक बहुत बड़ी किताब पूरे अखबारों में छार दी। इससे क्या सिद्ध होता है? दीपेन बोब कहते हैं कि आप इसको पोलिटिकाइज करते हैं। लेकिन मैं पूछता हूं कि आप क्या करते हैं... (अवधान)।

उपसमान्यक्ष जो, मुझे बड़े दु:ख के साथ कहना पड़ना है कि यह सारा प्रश्न सन् 1986 के पिछने ग्राबे हिस्से में इसलिए पैदा कर दिया गया कि वहां की जो तत्तात्रारो पार्टी है और सरकार है, उसके पास दूसरा कोई बिन्दू नहीं रह गया है। उसके पास इलेक्शन में देने के लिए कोई बिन्दु नहीं रह गया है। इसलिए इन्होंने यह सवाल खड़ा कर दिया है। यह कहा जाता है कि कांग्रेस पार्टी इस हो इलेक्सन इस् बनाना चाहती है। हमारे मानतीय सदस्य श्री मुरली भंडारे जी ने इन बातों का बहुत ग्रन्छी तरह से जवाब दिया है । मैं नहीं चाहता कि इस प्रश्न पर इस ढंग से विवार किया जाय या इसको इलेक्शन इशू बनाया जाये। यह एक बहुत बड़ा इशू है। इसके ऊपर हमारे प्रधान मंत्री जी ने एक बहत बड़ा ग्रास्वासन दिया है । मैं चाहुंगा कि विरोधी दल के सदस्य इसतो उदारता के साम देखें। मैं चाहंगा कि मार्क्सवादी दोस्त उसको ध्यान से सुनेंगे ग्रीर उस पर विचार करेंगे। मैं समझता हूं कि शायद इससे बड़ा ग्राफर ग्रौर फिराकदिल्ली कहीं नहीं मिलेगी । प्रधान मंत्री जी ने कहा-ग्राप उस वक्त चले गये थे । उन्होंने कहा---

"We have national unity to think of. Therefore, I earnestly appeal to the CPI(M) to give up their shortsighted political strategy. My party is prepared to work with them to solve the problem. My party will not make it an election issue. Will they reciprocate? Will it stop using it as an election plank in fact, its sole election plank?"

यह प्रस्ताव ग्रापके सामने है । ग्राप कहते हैं कि प्रधान मंत्री जी ने कोई सुप्ताव नहीं दिया । ग्राप इस हो समित्रिये [श्रो बुटा सिह] भौर इसका अर्थ लगाइये । हमें क्या करना चाहिए, इस पर सोचिये ...(व्यवधान) ।

श्री दीपेन घोष: ग्रापने सन् 1984 के ग्रानन्दपुर साहव रिजोल्यूशन के बारे में क्या किया?

श्री बटा सिंह : श्री दीपेन घोष जी ग्राप मुझे मजबूर मत करिये । श्रापके जो पंजाब में किरदार हैं, वह ग्राप दूसरे से छिपा लें तो छिपा लें, ग्राप उसको कैसे छिपा सकते हैं। सारे नक्सलवादी आपने एस० जी० पी० सा० में धकेले । ग्राप इसको छोड़िये । मेरा ग्रापसे इतना अनुरोध है कि जैसा प्रधान मंत्री जी ने कहा कि इस प्रश्न को राजनीति से ग्रलग कीजिये । इसको बिलकुल लोगों की समस्य। समझकर देखिये। मुख्य मंत्री जी से भी निवेदन किया गया कि वे इसको राजनीति से अलग करके देखें। इसको राजनैतिक इश न बनाइये । वहां के लोगों को बलाकर इसकी बातचीत करें। ग्रापने इस बात की चर्चा की कि हम सी० पी० एम० ग्रौर गोरखालैण्ड को एक दूसरे के सामने जोड़ देते हैं उनकी हिंसात्मक कार्यवाहियों के लिए। इसके लिए मुझे पूरा विवरण देना पड़ेगा। हम पिछले चार महीनों की बात करने जा रहे हैं, जुलाई से पहली नवम्बर तक । इस समय जो हमारे सामने सूचना (व्यवधान) जितनी भी हिसात्मक घटनायें घटीं, उसमें 53 मार्क्सवादी कम्यनिस्ट पार्टी की ग्रोर भौर 53 गोरखा लीग की ग्रोर से, उनका थोडा सा मैं आपके सामने जिक्र करना चाहता है। The very serious incidents in the recent weeks have been:

On October 3, in Pul Bazar area, Darjeeling district, CPM supporters attacked two GNLF supporters with khukries and spears, killing one of them on the spot and seriously injuring the other. On October 19, a GNLF mob of 3000, attacked block No. 13 of Margaret tea gardens, Kurseong, after giving an ultimatum of two hours to the CPM supporters to surrendered to the GNLF. CPM supporters fled away and GNLF supporters burnt down 25 houses.

Now on October 26, two CPM leaders were killed and their bodies taken away by the GNLF supporters. On October. 29, in a clash at Lodham, police station Pal Bazar, one GNLF supporter was shot dead by CPM workers. Four houses of GNLF supporters were also set on fire. On October 29, 10 houses belonging to the Congress(I) workers were set on fire and 2 GNLF supporters sustained serious injuries at the hands of the armed CPM supporters. On October 30, 40 houses be-longing to the CPM workers were burnt by the GNLF and an analysis of various incidents indicate that more GNLF, supporters were killed and as against 138 houses of CPM supporters destroyed, marginally smaller number of 127 houses of GNLF supporters were attacked. It is a very serious thing. The pattern of violence suggests that while CPM supporters . are normally armed only with the conventional weapons like khukris. Thi9 is the type of situation.

SHRI DIPEN GHOSH: Will She Home Minister say whose report it is? Is it a newspaper report or your intelligence report?

SHRI BUTA SINGH: I have given the names of places and police statiuns.

SHRI DIPEN GHOSH: Who has fed you with this type of report?

श्री बुटा सिंहः उपसभाष्यक्ष जी, में ग्रापको यह बात साफ करना चाहता है... (व्यवधान)

SHRI ATAL BIHARI VAJPAYEE: On a point of order. The House is entitled to know whether this report has been received from the State Government or from the sources of the Central Government.

SHRI GURUDAS DAS GUPTA: When he is quoting the Satement he must dis-close the source

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : He is not quoting.

SHRI DIPEN GHOSH: I would not mind if it is his own version. But if ho is quoting some report, he must disclose the source.

Public Importance SHRI DIPEN GHOSH: May I quote the rules?

own sources or...

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : Let me inform the Members that when a statement is made by an hon. Member, whether it is quoted by the hon. Minister or an hon. Member, he takes responsibility for the statement. Here it is the Home Minister's statement. [Interruptions]. There is no necessity.

SHRI ALADI ARUNA alias V. AR-UNCHALAM): Is it the statement of the hon. Minister or the information available with the Government of India? THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): There is no necessity.

प्रो० सी० लक्ष्मन्ना: गृह मंत्री जी ने जो यह बयान दिया है वह उनका ग्रपना बयान है या उन्होंने किसी को कोट किया है, यह इन्फार्मेशन उन्हें सदन को देनी ही चाहिए।

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I will only tell you the Parliamentary procedure. When you are being given an information by the Minister, it is not necessary to say from where he got this information. (Interruptions). There is no necessity.

SHRI V. GOPALSAMY: Let the Minister say like that.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) The source need not be divulged by the Member.

SHRI DIPEN GHOSH: He is divulging the entire record.

PROF C. LAKSHMANNA: He is a responsible Home Minister.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I may tell you the procedure. Please keep quiet. If you are a Member and you are quoting something nobody can ask you from which source you have got it. As a Member there is no necessity... Please I will tell you the procedure. When the hon. Minister is making a statement, you need not ask him from which source you have got it. The only point you can ask him or whoever makes a statement is whether he is responsible to the Statement and the hon'ble Minister should take responsibility for his statement. That is all we can ask. Whetherr divulge the source or not to divulge the source is the discretion of the hon. Minister.

SHRI M. S. GURUPADASWAMY: lust now the Home Ministe,- has said when quotations were taken from the papers; "Don't depend upon the papers". And he is quoting the sources from which they collected. Now he does not tell us from which source he is giving the information —whether from his

Matter of Urgent

SHR1 DIPEN GHOSH: Sir, may quote the rule? You please go through Rule 249. Shall I

"If a Minister quotes in the Council a despatch or other State Paper which has not been presented to the Council, he shall lay the relevant paper on the Table:

Provided that this rule shall not apply to any document which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest.-

Providel further that where a Minister gives in his own words a summary or gist of such despatch or State Paper it shall not be necessary to lay the relevant papers on the Table."

Now he is not giving a gist; he has quoted in full. He has quoted in full all lie report. And he says it is a report. Naturally he has to lay it on the Table.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN: It is very clear I will tell you. The hon. Minister is not quoting from any document. He is making a statement.

SHRI BUTA SINGH: These are my own notes

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): And if he is making a statement.....

SHRI ATAL BIHARI VAJPAYEE: Hon'ble Minister is not expressing any opinion.

SHRI BUTA SINGH: I am not.

SHRI ATAL BIHARI VAJPAYEE: He has come out with certain facts. He has

[Shri Atal Bihari Vajpayee] mentioned names, places and dates. He has referred to both the parties. The House is entitled to know whether he has received this information from the State Government or from the agencies of the Central Government. He may reply and say so.

THE VICE-CHAIRMAN (SHRI SWAMINATHAN); If the hon. Minister wants, he can give. If the hon. Minister says he cannot give, nobody can force him to give.

SHRI ATAL BIHARI VAJPAYEE: I Supposing we say these facts are concocted.

VICE-CHAIRMAN (SHRI SWAMINATHAN): Tomorrow you can take it up. He should be responsible for the statement. You have got every right to raise a matter of privilege. It is upto the Minister to say whether it is only a statement. He can say that. You can take it up tomorrow. He is responsible for the statement. He is not quoting. He says, "I am making a statement."

SHRI M. S. GURUPADASWAMY: Can we say they are all fabricated.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You can say anything you like.

SHRI DIPEN GHOSH: From where he is quoting. You try to understand, Mr. Vice-Chairman. The question' is that initially he stated that we must reply upon the Home Minister, not on other sources

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN); That is a statement

SHRI DIPEN GHOSH: Naturally when the Heme Minister dishes out certain facts, we are asking him only to let us know whether those facts he has received from the State Government or through his own agencies. He need not mention the agency also.

VICE-CHAIRMAN (SHRI G-SWAMTNATHAN): It is upto him to .reply. Yon have got every right to ask. It is for Min to reply.

SHRI H. K. L. BHAGAT: Sir. I am trying to catch your eyes. What provision he has quoted makes it clear. He is not quotingfrom any document or any paper. Please waitBear with me. That is not proper. There, should be some limit. I never interfered and I have not interfered like what you were doing. Hear me for a minute. He is making certain observations based on the information which he was. Vajpayeeji is a very seasoned man; he-knows the rules. If he is quoting from a particular document as such, then you could have said, lay it on the Table of the House. That is the rule which you were quoting rule 249. Obviously, the proviso itself says so. So, what you are saying is not applicable at all. I do not want to go into the facts. It is for the Home Minister to say that. These cases that there have been clashes between this party worker and that party worker, these party workers were killed, GNLF kiled, CPI(M) killed all these had appeared in all the newspapers in the country... (Interruptions)...

SHRI DIPEN GHOSH: Then you de pend upon newspapers. You say it..... (Interruptions)... If he says that it is from the we will be newspapers, satisfied. (Interruptions)

PROF. C. LAKSHMANNA: Whether they are based upon the statement of the State Government or your own reports; or the newspapers, from which source he is quoting this I would like to know.

SHRI NIRMAL CHATERJEE: I am on a point of order.

SHRI H. K. L. BHAGAT: See that . proviso to rule 249, Sir.

SHR INIRMAL CHATTERJEE: Sir, a few minutes ago the Home Minister did say that it is not always safe to depend on newspaper reports.... (Interruptions).

THE VICE-CHAIRMAN (SHRI G-SWAMINATHAN): Let him say that.

SHRI NIRMAL CHATERJEE: Sir. E am on a point of order. Sir, would you kindly be seated so that I can raise It

Sight now the Minister for Parliamentary Affairs says that all these reports are •based on newspaper reports.

SHR1 H. K. L. BHAGAT; He has not said anything about it. The proviso rule 249 is clear (Interruptions)

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN) : If the honourable Minister says they are from newspaper reports, then you seek your clarifications. He has not said it. Allow him to make his statement. Let him sav what he wants to

श्री बटा सिंह: उपसभाष्यक्ष जी, श्रिज सब से बड़ी जो मेरी मुसीबत है वह यह है कि दीपेन बाब किसी दूसरे की आवाज सुनना ही नहीं चाहते हैं। अपनी ही स्रावाज सुनाना चाहते हैं, ग्राखिर तक सुनाना चाहते हैं मेरी ग्राप से . . . (व्यवधान)

श्री दीपेन घोष: भ्रापकी ग्रावाज . . . (व्यवधान)

श्री बढ़ा सिंह: मेरी ग्रापसे यह प्रार्थना है कि जो मैंने ग्रभी सूचना दी, वह भारत सरकार के पास उपलब्ध सूचना के आधार पर दी। तो इससे सिद्ध होता है कि जो मान्यवर प्रधान मंत्री जी ने कहा और जिसको लेकर आपके पेट में बल पड़े कि हम क्यों मुकाबला करवाते जी ०एम ०एल ०एफ ० सी०पी०एम० का . . (ভ্রেৰ্ঘান)

श्रब श्री गुरुदास दासगुप्त जी ने एक भाषण और कर दिया कि देश के लोगों को हथियार दे दिये जाएं श्रौर उन्होंने ऐलान किया है कि पंजाब में सी ०पी० आई० हथियारों के साथ मुकाबला करेगी।

हमारा यह दृष्टिकोण **नहीं** एक विधिवत ढंग से . . . (व्यवधान)

SHR1 GURUDAS DAS GUPTA: I never said that people all over the country should be given arms; I never said it. I said, when a person is attacked, he will have the right to defend himself. Since we are being attacked in Punjab, we have the right to defend ourselves even with arms. Since our comrades belonging to the CPI(M) are attacked in Darjeeling,

Public Importance they will have the right to protect their lives, if necessary with arms.

Matter of Urgent

श्री बुटा सिंह : मान्यवर उपसमा>यक्ष जी, हमारे संविधान में कोई ऐसा प्रावधान नहीं है कि हम लोगों को छट दे दें कि वह हथियार उठा कर प्रपराधियों का और जो भी देश में उथल-पुथल हो, उसका मुकाबला करें। तो फिर सरकार की क्या जरूरत है, अनुशासन की क्या जरूरत है ? . . . (व्यवधान)

PROF. C. LAKSHMANNA: Point of order... (Interruptions)...

SHRI V. GOPALSAMY: Then we can carry pistols and revolvers.

... (Interruptions) ...

PROF. C. LAKSHMANNA: Sir, a very very pertinent point has been raised. I am on a point of order.

VICE-CHAIRMAN THE (SHRI SWAMINATHAN): What is the point of order?

PROF. C. LAKSHMANNA: If you permit me, then I will say. Just now the Home Minister said that within the Constitution there is no provision for giving this facility of arming oneself. As far as that is concerned, he is himself in self-defence. Is the Home Minister aware of such a statement being made by anybody else who is very important? If so, what were the steps taken by the Home Minister?

SHRI P. CHIDARBRAM: There is no point of order... (Interruptions). Prof. Lakshmanna does not know what a point of order.

श्री बटा सिंह : मान्यवर, वाजपेयी जी मेरे साथ दूसरे सदन में ये तो वहां श्रापकी कुर्सी के ऊपर उस सदन में यह "सत्यमेव लिखा हुआ है कि उसका मैं तो चल्पज्ञ हूं ये तो । मैं कि शायद अंग्रेजी में rule of law prevails.

SHRI ATAL BIHARI VAJPAYEE : Truth alone trimphs.

SHRI DIPEN GHOSH: Truth alone prevails.

श्री बटा सिंह : तो इस तरह से यह एक नया थीसिस सी०पी०ग्राई० की बोर से श्री पुरुदास जी ने दिया बौर सी०पी०एम० तो उसके ऊपर कार्यवाही भी कर रही है। यह चीज संविधान के श्रंतर्गत हमारे देश में नहीं चल सकती श्रीर प्रधान मंत्री जी ने ग्राज स्पष्ट किया है कि हम किसी भी वर्ग को, किसी राजनीतिक दल को यह छूट नहीं दे सकते कि वह हथियार उठाकर ग्रीर वह काम जो कि देश की ला एंड ग्रार्डर एजेंसीज को करना है वह राजनीतिक दल करें। इससे तो देश बच नहीं सकेगा। ...(व्यवधान) इसलिए मैं इस वृत्ति का खंडन करता हं, विरोध करता हं ग्रौर हम इस धारणा को इस सदन के सामने व्यक्त करना चाहते हैं कि हम इस तरह की परिपाटी देश में नहीं चलने देंगे, चाहे किसी दल की ग्रीर से शक्ति की अर्थात से क्यों न हो । देश के लोगों की रक्षा करना संविधान ने लोगों की चनी हुई सरकार के जिम्मे लगाया है। . . . (व्यवधान)

श्री श्रटल बिहारी वाजपेयी: वह नहीं कर पा रही है।

श्री बुटा सिंह : तो वाजपेयी जी मझे लगता है कि आप भी बहते चले जा रहे हैं । हां, व्यक्तिगत ग्रात्म-संरक्षण के लिए, सेफ्टी के लिए कानून है ग्रीर वह कानून सभी देशवासियों को इजाजत देता है। कान्न के अन्तर्गत अपनी सम्पत्ति की ग्रपनी जान की रक्षा करना वह हमारे संविधान में है। मगर इस ढंग से कि एक बहुत बड़ी लहर को, एजीटेमन को बंदूक उठाकर या वम उठाकर खत्म करें, यह सरकार नहीं होने देगी । सरकार ऐसी समस्याओं से स्वयं निपटेगी ग्रीर हम कोई भी कसर नहीं छोडेंगे, कोई भी हुम ऐसा साधन नहीं छोड़ेंगे । जो इस प्रकार की देश विरोधी शक्तियां चाहे वह मलगाववागी हों, भातंकवादी हों, देश के ट्कड़े बरने वाली हों, सांप्रदायिक हों

या जहरीली प्रचार करने वाली हों, किसी भी ऐसे तत्व को देश में हम पनपने नहीं देंगे । यह भारत सरकार का निश्चय है श्रीर इसे मैं इस सदन में प्रकट करना चाहता हं। मान्यवर, आज हमारे सामने प्रश्न क्या है । प्रश्न इस वक्त हमारे सामने यह है कि उस क्षेत्र में जो पिछले काफी समय से बहुत ही ज्यादा हिंसा में इब गया है किस हंग से हम शांति फिर से कायम कर सकें श्रीर कैसे लोगों में ग्रापस में परस्पर प्यार की भावना पैदा कर सकें ? जो उन लोगों की समस्यायें हैं जो उनकी तकलीफें हैं हम उनका कैसे समाधान कर सकें ? इसके लिए मैंने ग्रंपने वक्तव्य में मान्यवर मस्य मंत्री जी से नग्न निवेदन किया है कि वह कोई रास्ता निकालें और मैं उनके साथ सहमति व्यक्त करता हं। प्रधान मंत्री जी ने सहमति व्यक्त की है कि चाहे गोरखालैंड हो चाहे कोई भी शक्ति हो या तत्व हो जब तक वह वायलेंस या देश के विभाजन की बात करेगा तब तक उससे कोई बात नहीं हो सकती । उसको छोड़कर कात करें तो उनकी कितनी भी जायज मांगें हों जायज तकलीफें हों वे हम सुनने के लिए तैयार हैं और उनका समाधान करने के लिए तैयार हैं। मझे पूर्ण विश्वास है चाहे दीपेन बाब कितनी ही जोर से चिल्लायें मुझे पूर्ण विश्वास है कि द्यापका दल इन मूल प्रश्नों को ग्रन्छी तरह से अनुभव करता है यह थोड़े समय के लिए इलैक्शन का बुखार है इसको अलग कर दो और राष्ट्रीय प्रक्रन को लेकर सोचो तो...(ब्यवधान) फिर काहे को चिल्लाते हैं और इस बात को लेकर ग्राप इतना बवंडर क्यों खडा कर रहे हैं। यह तो बंगाल के लोग फैसला करेंगे। ग्राप कितना भी चिल्लाते रहें हम आपको ओब्लाइज करने नहीं जा रहे हैं। ... "(अपवधान) गवनर रुल की बात कर रहे हो, मैदान हो ? में से भागना चाहते ऐसा नहीं होने र्देगे । भ्रापको चुनाव के वक्त दीपेन बाबु, बंगाल के लोगों के सामने लेखा जोखा पेश करना होगा और लोगों से उनका समर्थन नेना होगा । आपको समर्थन मिल जाय तो

हमें इसमें कोई आपत्ति नहीं है। लेकिन ग्रगर लोग ग्रापको समर्थन नहीं देंगे तो

खदा के वास्ते, आप तो खदा को नहीं

मानते, मैं तो मानता हूं, इसलिए अगर लोग ग्रापको समर्थन नहीं देते हैं तो

खदा के वास्ते खुन की होली मत खेलिए।

यह बहुत गंभीर बात है। खुन की होली

मत खेलिए, इससे आपको बोट नहीं मिलने वाला । बंगाल के लोग बहुत

सजग हैं, बहुत चेतन हैं भीर कम से

कम हमसे ज्यादा चेतन हैं, वे जानते हैं

कि प्रापकी कार्यावधि में वहां के गरीबों

की क्या हालत हो गयी है...(ब्यवधान)

...ग्राप सुनिए, न ... (ब्यवधान)...

इसलिए वे अपको समर्थन नहीं देने जा

र श्रीर ग्राप ऐसे श्रोच्छे हथियारों पर

उत्तर रहे हैं । मुझे पूरी उम्मीद है, मैंने

श्रीर प्रधान मंत्री जी ने जो श्राज एक

राष्ट्र की एकता और देश की ग्रखण्डता

के नाम से जो भ्राप लोगों से अपील की है,

उसको आप मानेंग, सुनेंगे, और जैसा मैंने

कहा है, हमारे मान्यवर, ज्योति वसू जी

एक बहुत ही नीतिवेत्ता पुरुष हैं, वे उठेंगे

और छोटे-छोटे दायरे से उठकर राष्ट्र के

प्रश्न को लेकर इसका समाधान निकालेंगे;

मुझे इसका पूर्ण विश्वास है।

श्री सटल बिहारी वाजपेयी : मनाते

श्री बृटा सिंह : मैं उनकी बात कर रहा ह, साहब ।

श्री श्रदल बिहारी बाजपेयी : मंत्री महोदय लगातार कोशिश कर रहे हैं कि हम में इधर कुछ गड़बड़ी पैदा हो।

SHRI M. S. GURUPADASWAMY: 1 pointed out the programme of action given by the

श्री बूट। सिंह : मान्यवर, मैं तो जो इन्होंने कहा, उसका उत्तर देकर बैठना चाहुंगा । आप सत्ता में रहते हए एक बार सारे लोगों को लेकर बाप गांधी की समाधि पर चले गए थे, जो बापू गांधी को नहीं भी मानते थे, उनको भी उस दिन लेकर गए ग्रीर उनका भी माया रगड्वा दिया वहां पर । लेकिन उसके बाद कितनी गांधी जयन्ती श्रायीं. किसी भी महान पुरुष के, जो उस वक्त के बड़े-बड़े नेता थे, मैंने दर्शन नहीं किए । मैं तो हर गांधी-जयन्ती पर जाता हं। यदि मैं गलत हं, तो अगली गांधी जयन्ती पर धाकर इसको पूरा कर दीजिए । धन्यवाद ।

श्री दीपेन घोष : श्रापके इस सुझाव की जरूरत नहीं थी...

श्री बटा सिंह : तो मान्यवर, मैं भव गुरुपदस्थामी जी ने जो कुछ बातें कही हैं, उस पर ग्राऊंगा । उन्होंने कहा पर्व हैं, जो लोग उनमें शामिल नहीं होते, उनके साथ वात करने के लिए बैयार हैं गुरुपदस्वामी जी, राष्ट्रीय पर्व भापने तीन कहे-एक तो हमारा गणतंत्र दिवस, एक हमारा स्वतंत्रता दिवस श्रीर एक बापू गांधी की जयन्ती । मैंने तो जब थोड़ी देर के लिए जनता पार्टी परकार में थी, तब तो मनाते देखा है। नेकिन भापकी पार्टी के दफ्तरों में कभी। यनाया गया हो, सत्ता से बाहर होकर नामी आपने मनाया हो, नहीं देखा । बदि मैं गलत हुं ... (व्यवधान)...

SHRI M. S. GURUPADASWAMY: The new Congressman.

SHRI ATAL BIHARI VAJPAYEE- I

want a very small clarification from the hon. Home Minister. Sir, the State Government is in favour of granting regional autonomy to Darjeeling and या कि हम लोग जो हमारे राष्ट्रीय adjoining: areas, but the Central Government has rejected this proposal. At the same time, tho Central Government complaints that economic development has been very tardy in that region. I should like to know why the Government is opposed to the granting of regional autonomy.

> श्री बूटा सिंह । उपसभाव्का जा, मुझ खुशी है कि वाजपेयी जी ने एंसा प्रश्न उठाया, जिसको शायद उस वस्त उन्होंने सुना नहीं । रीजनल एटोनोमी एज सच, हमने रिजेक्ट नहीं किया । हमने यह कहा कि संविधान में संशोधन करना पहेंगा,

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श्रिं। बुटा सिंह] ऐसे रीजनल एटोनोमी को हम मानते । संविधान के ग्रंदर यदि इस तरह की स्कीम, ... (व्यवधान) ... इसलिए तब हम बार-बार निवेदन कर रहे हैं ज्योंति बसुजी से ग्रीर प्रधान मंत्री जी ने भी कहा है:

I am just trying to reflect how to give the local communities all over India a real sense of participation in the matters thai concern them, matters of development of social and economic growth, matters of adminstrative structure, is something we have to consider dispassionately above the din of party patterns."

यह है उनका तात्पर्य, जो प्रधान मंत्री जी ने कहा ग्रीर मैं इसको फिर से दोहराना चाहुंगा । ग्राज जो भारत सरकार की श्रोर से हमारे शुरू के वाक्य में भी कहा गया है, तीन बातें हैं, एक तो--

Nobody should take law in his own hands. In this regard greater responsibility lies with the ruling party, i.e., the CPI(M) in West Bengal. The State Government should not abdicate its responsibility to maintain the law and order. Both sides have indulged in violence. All of us must condemn them. Secondly, I must 7.00 P.M. go on record to repeat what the hon. Prime Minister has said that we will not give any quarter to any hostile force outside or within the country who may try to exploit the situation.

Thirdly, we will not agree to the division of West Bengal nor we will accept any move towards weakening of national unity through the regional autonomy by amending the Constitution. These are the basic issues.

SHRI V. GOPALSAMY: For what reason? SHRI ATAL BIHARI VAJPAYEE: Why Constitution cannot be amended to grant regional autonomy'?

SHRI V. GOPALSAMY: You come out with an explanation.

SHRI ATAL BIHARI VAJPAYEE: Sir, the House should be taken into confidence and we would like to be educated

SHRI V. GOPALSAMY; What prevents you to amend the Constitution.

Public Importance

Minister

SHRI ATAL BIHARI VAJPAYEE: The Government is ready to give regional autonomy, but if it requires amendment of the Constitution, why the Government should not do that?

SHRI V. GOPALSAMY: The Government is very much confused on this point. . . . (Interruptions).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Now, I would request Shri H. K. L. Bhagat to make a statement.

STATEMENT BY MINISTER

in. Re statutory minimum price of sugarcane for 1987-88.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): Sir, the Central Government fixes the statutory minimum price of sugarcane payable by the sugar factories for each season, under the Sugarcane (Control) Order, 1966. Upto the season 1985-86, the cane price was being fixed at the commencement of the crushing season. However, while fixing the prices for 1985-86 in November, 1985, the Government had also announced that the statutory minimum price of sugarcane payable during the season 1986-87 (Ist October 1986 to 30th September, 1987) would be Rs. 17.00 per quintal linked to 8.5 per cent recovery with proportionate premium for higher recoveries. This practice of announcing the cane price a year in advance is intended to enable the cane growers to know the minimum price that they would be getting for their produce.

Continuing this practice, which was started last year, the Government have decided that for the next season, 1987-88 (beginning from Ist October 1987), the statutory minimum price for sugarcane would be fixed at the basic level of Rs. 18.00 per quintal linked to a recovery of 8. 5 per cent with proportionate premium for higher recoveries. This marks an 4nr crease of Re. 1 per quintal over the price fixed for 1986-87.